

(ii) laboratory studies (iii) long term field investigations. The investigations have not yet been taken up.

OCEAN THERMAL ENERGY CONVERSION (OTEC) PLANT AND WAVE POWER

8. The OTEC technology is still in a preliminary R&D stage in the world. Some preliminary consideration has been given to taking up R&D activities in this field and further detailed examination is required to decide on the nature and extent of R&D activities to be undertaken keeping in view the present stage of development of the technology in the world.

Examination of Statutes by Law Commission

3391. SHRI N. DENNIS: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Law Commission has examined any Statute during the calendar years 1977-78, 1978-79 and 1979-80; and

(b) what was the nature of work done by the Commission during these years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) and (b). Yes Sir. The Law Commission submitted the following reports regarding the various enactments during the years in question.

(i) 1977-78:

1. 69th Report on Indian Evidence Act, 1872.

2. 70th Report on Transfer of Property Act, 1882.

(ii) 1978-79:

1. 71st Report on the Hindu Marriage Act, 1955—Irretrievable breakdown of marriage as a ground of divorce.

2. 72nd Report on Article 220 of the Constitution—Restriction on practice after being a permanent Judge.

3. 73rd Report on Criminal Liability for failure by husband to pay maintenance or permanent alimony granted to the wife by the court under certain enactments or rules of law.

4. 74th Report on proposal to amend the Indian Evidence Act, 1872 so as to render admissible certain Statements made by witnesses before Commission of Inquiry and other statutory authorities.

5. 75th Report on Disciplinary Jurisdiction under the Advocates Act, 1961.

6. 76th Report on Arbitration Act, 1940.

7. 77th Report on Delay and arrears in trial courts.

8. 78th Report on Congestion of under-trial prisoners in jails.

(iii) 1979-80:

1. 79th Report on Delay and Arrears in High Courts and other Appellate Courts.

2. 80th Report on Method of Appointment of Judges.

3. 81st Report on Hindu Widows Remarriage Act, 1856.

4. 82nd Report on Effect of nomination under section 39, Insurance Act, 1938.

5. 83rd Report on the Guardians and Wards Act, 1980 and certain provisions of the Hindu Minority and Guardianship Act, 1956.

6. 84th Report on Rape and Allied Offences—some questions of substantive law, procedure and evidence.

7. 85th Report on Claims for compensation under Chapter 8 of the Motor Vehicles Act, 1939.